

Through speed Post.

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQ) ::  
TIS HAZARI COURTS:: DELHI

No. 22029 /Purchase Cell/2016

Dated 03 MAY 2016

**LIMITED TENDER IN TWO BID SYSTEM**

To,

1. The Manager, Kendriya Bhandar, West Block VIII, Wing-III, Ground Floor, R.K.Puram, N.Delhi.
2. The Manager, NCCF India Ltd., 92, Deepali Building, 6<sup>th</sup> Floor, Nehru Place, ND.
3. The Manager, DSIDC, Admn. Block Okhla Phase-I, Near Police Station, New Delhi.
4. The Manager DCCW Store Limited, Karam Pura Road, Moti Nagar, New Delhi-15
5. The Manager, Delhi State Consumer Co-operative Federation Ltd., E-579 Palam Extn. (Ramphal Chowk) Sector-7, Dwarka, New Delhi-110077
6. The Manager, The Sudhar Sabha Consumers Co-operative Store Ltd., DDA Shop No. A/1 Market, B-4, Lawrence Road, Delhi-35.
7. Notice Board:- At Tis Hazari, Patiala House, Karkardooma, Saket, Dwarka and Rohini Courts, for information to other Government stores/Emporium/General enderers.
8. **District Court Website Committee, Tis Hazari Courts with the request to place the tender form on the website of District Court, Delhi and proof of uploading be also sent to this office.**
9. M/s Jolly Dry Cleaners, E-42, Hauz Khas, Delhi-110016.
10. M/s Nice Dry Cleaners, 2-B, Shri Ram Building, Jawahar Nagar, Delhi-110007.
11. Four Seasons Drycleaning Company, Shop No. B-39, Okhla Industrial Area II, Phase I, New Delhi, Delhi 110020
12. M/s Choice Drycleaners, Shop No-15, ND Market, Pitampura, New Delhi, Delhi 110034
13. M/s Mercury Dry Cleaners & Dyers, 23, Community Centre, East of Kailash, New Delhi-05
14. M/s New Super White Dry Cleaners, Shop No. 6, Plot No. 8, Vardhaman South Plaza, H-Pocket Market, Pocket A, Sarita Vihar, New Delhi-110044
15. M/s Max Drycleaners International Pvt Ltd, G 2, Plot No 1, Central Market, Sector 6, Dwarka, New Delhi-110075.
16. M/s Pressto Drycleaning & Laundry, C-657, Main Road, Delhi 110025, Near Gurdwara, New Friends Colony, New Delhi-110025

**Sub: Contract for Dry cleaning of sofas & cushion chairs for the court rooms, branches, chambers at Tis Hazari Court Complex.**

Items	quantity
(1) Sofa Sets (3 seater)	40 nos.
(2) Cushion Chairs	375 nos.

(EMD = Rs. 1,500/-)

- > Limited tenders are invited in two bid system i.e. Technical bid and Financial bid. The technical bid should contain the details specification of the item along-with necessary documents as mentioned in the terms & conditions. The Financial Bid should contain competitive price of goods and other relevant description etc.
- > The quotations / tender complete in all respect be put only in tender box placed in Room No 209, 2<sup>nd</sup> Floor, Tis Hazari Courts, Delhi on or before 18.05.2016 at 4.15 P.M., which will be opened on the same day in the presence of tenderers.

You are hereby requested to send your sealed quotation for the above mentioned items with necessary descriptions separately on the following terms & conditions:-

**Terms & Conditions**

1. **The tenderers are required to submit two sealed envelopes. One envelope should contain technical bid and the other financial bid. Both these envelopes must be contained in a big single envelope.** On the said Big single envelope the name of the article must be mentioned clearly for which quotation/quotations has/have been called.
2. **The name of bid i.e. Technical or Financial as contained in both these envelopes must be mentioned on both the envelopes separately.**
3. The firm should have an experience of at least 2-3 years in the field of Dry Cleaning. (copy of experience certificate should be attached with the technical bid)
4. The financial bid/bids of only those tenderer/tenderers shall be considered who are eligible and qualified in their technical bid.
5. Quality of the services is the first priority and the Department will never compromise with it. If the quality of service is not maintained, the contract will be terminated immediately and the security deposit will be forfeited.
6. The work is to be carried out in the premises of Tis Hazari Courts, Delhi. Only such works, which cannot be done in the office premises, would be allowed to be done outside. No extra charges will, however, be payable on this ground.
7. The firm shall not assign or sublet the work or any part of it to any other person or company.